
(2022) 07 UK CK 0105

In the Uttarakhand High Court

Case No : Writ Petition Criminal No. 1386 Of 2022

Baljeet Singh And Another

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 20-07-2022

Acts Referred:

Citation : (2022) 07 UK CK 0105

Hon'ble Judges : Vipin Sanghi, CJ;Ramesh Chandra Khulbe, J

Bench : Division Bench

Advocate : Rahul Adhikari, J.S. Virk, Rakesh Joshi

Final Decision : Disposed Of

Judgement

Ramesh Chandra Khulbe, J

1. In this petition, petitioners have prayed for the following relief(s): -

"(a) Issue a writ, order or direction in the nature of mandamus commanding the respondent nos.1 & 3 to provide adequate security to life and liberty of the petitioners.

(b) Issue a writ, order or direction in the nature of mandamus commanding respondents not to interfere in the personal life and liberty of the petitioners.

(c) Issue or pass any other and further order or direction which this Hon'ble court may deem fit and proper in the circumstances of the case."

2. Both the petitioners are present before the court and stated that they belong to the same faith and are major. Both the petitioners were in love and they got married, so they have solemnized their marriage on 26.04.2022 at Gurudwara Shri Singh Sabha, Kelakhera, Tehsil Bazpur District Udham Singh Nagar. (Copy of the marriage certificate is annexed as Annexure No. 3 to the writ petition). The learned counsel for the petitioners submits that the petitioners have already made a representation on 16.07.2022 before the Senior Superintendent of

Police, District Udham Singh Nagar- respondent no. 2 as well as to the Police Station Officer, Kotwali Kelakhera, District Udham Singh Nagar-respondent no-3 for protecting their lives, a copy whereof is annexed as Annexure No. 4 to this Writ Petition, but nothing has been done as yet. Having been left with no other remedy, the petitioners have filed the present Writ Petition.

3. In that view of the matter, we hereby dispose of the Writ Petition by directing the Senior Superintendent of Police, District Udham Singh Nagar- respondent no. 2 to take a decision on the representation of the petitioners (Annexure No. 4) within 30 days from today. The Senior Superintendent of Police, District Udham Singh Nagar shall take information and intelligence from the concerned SHO during the course of action whether further police protection is required or not. In the interregnum, the SHO, Police Station Kotwali Kelakhera, District Udham Singh Nagar-respondent no. 3 shall provide necessary police protection for protecting the lives and liberty of the petitioners.

4. Let a free copy of this order be immediately handed over to Mr. J.S. Virk, the learned Deputy Advocate General for the State of Uttarakhand, for early compliance.

5. The Writ Petition is, hereby, disposed of.

6. In sequel thereto, all pending applications stand disposed of.

7. Urgent copy of this order be supplied to the learned counsel for the parties during the course of the day, as per Rules.